

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.R. Adige, Vice-Chairman (A)

C.P. No. 121/2002
O.A. No. 2276/2000

New Delhi, this the 6th day of March, 2002

Head Constable Mulak Raj No. 779/L
s/o Shri Des Raj, aged 38 years
r/o D-104, New Police Lines
Kingsway Camp, Delhi
presently posted in Prov. & Lines, Delhi. Applicant

(By Advocate: Shri Shri Rajeev Kumar)

vs.

1. Shri Kamal Pandey
Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. Shri Keval Singh
Dy. Commissioner of Police
Provisioning & Lines
5, Raj Pur Road
Delhi. Contemnor

O R D E R(Oral)

By Justice Ashok Agarwal, Chairman

By an order of 7.8.2001 in OA No. 2276/2000.

the impugned order of 16.10.2000 was quashed and set-aside, the date of confirmation of the applicant was restored to 25.1.1991 and the applicant was directed to be treated as senior to the private respondent No. 3.

2. Despite the period of 7 months having elapsed, respondents have failed to take any action towards compliance. We find that no time has been stipulated in the order for complying the same. In the circumstances, we feel that, interests of justice would be duly met, by disposing of the present Contempt Petition at this stage itself, even without issuance of notice, with a direction to the

M.J.

respondents to comply with the aforesaid directions within a period of two months from the date of service of a copy of this order. We order accordingly.

3. Present CP is disposed of accordingly.

Issue 'DASTI'.

Adige
(S. R. ADIGE)
VICE-CHAIRMAN(A)

Agarwal
(ASHOK AGARWAL)
CHAIRMAN

/RAO/